

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Wednesday 13th day of December Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A./310/824/2017

&

M.A./310/825/2017

IN

O.A.310/1095/2016

S. Saravanan,
S/o. Subash,
Aged about 40 years
Employed as GDSMD
Morasapatti BO
a/w. Idappadi SO
Sankari Division
H.No.5/EII, Gandhi Nagar,
Velandivalasai P.O.- 637 105.

.....Applicant/Applicant
in both M.A.824 &825/2017 in
O.A.1095/2016

(By Advocate : M/s. S.S. Jothivani)

VS.

1. Union of India Rep. by
The Principal Chief Post Master General,
Tamil Nadu Circle,
Chennai- 600 002;
2. The Director of Postal Services,
Coimbatore Region,
Coimbatore- 641 002;
3. The Superintendent of Post Offices,
Namakkal Division,
Namakkal- 637 001;
4. The Inspector of Posts,
Sankari Sub- Division,
Sankaridrug RS-637 302.

...Respondents/Respondents
in both M.A.824 &825/2017 in
O.A.1095/2016

(By Advocate: Mr. K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

M.A.824/2017 has been filed by the applicant seeking condonation of delay of 6 days in filing Restoration Petition in O.A. 1095 of 2016.

2. M.A. 825/2017 has been filed by the applicant seeking restoration of the O.A. No. 1095/2016, dismissed for default on 10.07.2017.

3. It is seen from the record that the O.A. was dismissed for non-prosecution on 10.07.2017. After filing the aforesaid M.As, inspite of the matter being posted for 10.11.2017, 20.11.2017 and 24.11.2017, the applicant remained unrepresented on all the three dates. On the last occasion i.e. on 24.11.2017, while adjourning the matter for today, a final opportunity was granted to argue the case.

4. Despite the aforesaid direction, when the matter is called for hearing today, neither the applicant nor his counsel is present. It seems the applicant has no interest in prosecuting the MAs as he has not availed of even the final opportunity.

5. In view of the above, both the M.A.s are dismissed.

(R. RAMANUJAM)
MEMBER(A)

13.12.2017

asvs.